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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

**BEFORE
HON'BLE SMT. JUSTICE SUNITA YADAV
ON THE 19th OF APRIL, 2024**

MISC. CRIMINAL CASE No. 13198 of 2024

BETWEEN:-

**DHARMENDRA KUSHWAH S/O SHRI MAKHAN
KUSHWAH, AGED ABOUT 20 YEARS, R/O VILLAGE
BHALKA THANA GODAN DISTRICT DATIA (MADHYA
PRADESH)**

.....APPLICANT

(MS.UMA KUSHWAH, LEARNED COUNSEL FOR THE PETITIONER)

AND

**THE STATE OF MADHYA PRADESH INCHARGE POLICE
STATION THROUGH POLICE STATION PICHHORE
DISTRICT GWALIOR (M.P.) (MADHYA PRADESH)**

.....RESPONDENTS

***(SHRI PPS VAZEETA - P.P.-APPEARING ON BEHALF OF ADVOCATE
GENERAL).***

.....
*This application coming on for admission hearing this day, the court
passed the following:*

ORDER

This is the **first** application filed by the applicant under Section 439 of the Cr.P.C. for grant of bail relating to FIR No. 248 of 2023 registered at Police Station Picchore, District Gwalior (M.P.) for the offence under Sections 392 of IPC and section 11/13 of MPDVPK Act.

Learned counsel for the applicant argued that applicant is an innocent person and has been falsely implicated which is evident from the fact that he has been arrested in this case on 18/03/2024, however, recovery of the stolen articles have already been done and seizure memo was prepared on 22/12/2023. Under

these circumstances, case of the prosecution in respect to present applicant becomes doubtful. He further argued that applicant is the only earning member of his family. The applicant is in custody since 18/03/2024. Investigation stands completed by filing of the charge sheet and further custodial interrogation of the applicant may not be required. The applicant is permanent resident of District Datia. Conclusion of trial is likely to take time and there is no likelihood of his absconsion, if released on bail. On these grounds, he prays for grant of bail to the applicant.

Per contra, learned counsel for the State vehemently opposed the bail application and prayed for its dismissal.

Heard learned counsel for the rival parties and perused the case diary available on record.

Considering the facts and circumstances of the case, but without expressing any opinion on merits of the case, this application is allowed and it is directed that the applicant be released on bail on furnishing a personal bond in the sum of **Rs. 1,00,000/- (Rupees One Lakh Only) with two local solvent sureties** in the like amount to the satisfaction of the trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1) The applicant will comply with all the terms and conditions of the bond executed by him;
- 2) The applicant will cooperate in the investigation/trial, as the case may be;
- 3) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;

4) The applicant will not commit any other offence or will not repeat the offence in future. In case, if he/she is found involving in the offence of the same nature, this bail order shall stand cancelled automatically without further reference to the Bench.

5) The applicant will not seek unnecessary adjournments during the trial; and

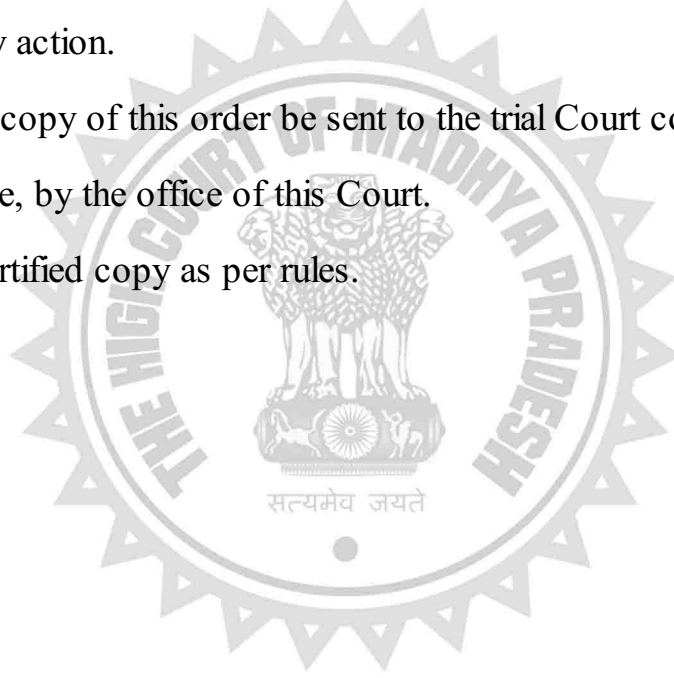
6) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

Learned State counsel is directed to send an e-copy of this order to the Station House Officer of the concerned Police Station for information and necessary action.

E- copy of this order be sent to the trial Court concerned for compliance, if possible, by the office of this Court.

Certified copy as per rules.

Durgekar



**(SUNITA YADAV)
JUDGE**